

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 362/GT/2020

Subject: Petition for truing up of annual fixed charges for the 2014-19
Tariff Period in respect of Kahalgaon Super Thermal Power
Station, Stage-II (1500 MW)

Petitioner: NTPC Ltd

Respondents: GRIDCO Ltd & ors

Petition No. 442/GT/2020

Subject: Petition for determination of tariff for the 2019-24 tariff period
in respect of Kahalgaon Super Thermal Power Station, Stage-
II (1500 MW)

Petitioner: NTPC Ltd.

Respondents: GRIDCO Ltd & ors

Date of Hearing: **11.6.2021**

Coram: Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member

Parties Present: Shri Venkatesh, Advocate, NTPC
Shri Ashutosh K. Srivastava, Advocate, NTPC
Shri Siddharth Joshi, Advocate, NTPC
Shri Anant Singh, Advocate, NTPC
Shri Abhishek Nangia, Advocate, NTPC
Shri Neil Chaterjee, Advocate, NTPC
Shri Vinay Kumar Garg, NTPC
Shri Ishpaul Uppal, NTPC
Shri Anand Pandey, NTPC
Shri R.B. Sharma, BRPL
Ms. Megha Bajpeyi, BRPL
Shri Mohit Mudgal, Advocate, BYPL
Shri Prashant Kumar Das, GRIDCO
Shri Mahfooz Alam, GRIDCO
Shri Manish Garg, UPPCL
Shri Anurag Naik, MPPMCL



Record of Proceedings

These Petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner circulated note of arguments and made detailed submissions in both these petitions. He, however, submitted that the Petitioner may be permitted to file its rejoinder to the replies filed recently by some of the Respondents.

3. The representative of Respondent No. 5, UPPCL referred to the reply and made elaborate submissions in both these petitions. With regard to the impact of wage revision claimed by the Petitioner in Petition No.362/GT/2020, the representative of UPPCL, circulated a document containing the computation of employee cost (normative versus actuals) in respect of the generating station, as per additional information furnished by the Petitioner vide affidavit dated 4.6.2021 in Petition No 362/GT/2020 and submitted that the variation of Rs.53.30 crore, over a five year tariff period, is only allowable for both stages (combined) of the generating station and not as claimed by the Petitioner. The representative of UPPCL prayed for grant of time to file its additional reply on the additional information filed by the Petitioner.

4. The learned counsel for the Respondent BRPL made submissions in the matter. He also submitted that the inclusion of ex-gratia payments in the O&M expenses claimed (in Petition No.362/GT/2020) may not be allowed. The learned counsel added that the Respondent BRPL may be granted permission to file additional written submissions in the matter.

5. The learned representative of the Respondent, MPPMCL made detailed submissions in Petition No.362/GT/2020. He, however, prayed for grant of two weeks' time to file its reply in Petition No.442/GT/2020.

6. The representative of the Respondent GRIDCO pointed out to letter dated 9.6.2021 and prayed for deferment of the hearing for three months and permit filing of reply in these petitions. On an observation by the Commission that there was no reason to defer the hearing, since other respondents had already filed their replies, the representative of GRIDCO prayed for grant of one months' time to file its reply in these matters.

7. The Commission after hearing the parties permitted the Respondents BRPL, MPPMCL and UPPCL to file their written submissions to the additional information filed by the Petitioner on 4.6.2021 in Petition No. 362/GT/2020. The Commission also permitted the filing of replies by the Respondent, MPPMCL (in Petition No.442/GT/2020) and by the Respondent GRIDCO (in Petition No.362/GT/2020 & 442/GT/2020).

8. The written submissions/replies (as in para 7 above) shall be filed by the Respondents on or before 12.7.2021, with advance copy to the Petitioner, who shall file its response/rejoinder, if any, by 22.7.2021. Subject to this, orders in these petitions were reserved.

By order of the Commission

Sd/-

B. Sreekumar
Joint Chief (Law)

